CENTRAL ADMINISTRATIVE TRIBUNAL GUWAHATI BENCH: GUWAHATI. 5 (anskorpt uriginal application no. 40/2000/01.367/2000) Delaneavar. Assist. Applicant. Union of India & Ors D. K. Serian a on Respondents. For the Applicant(s) M. R. P. Slazma M. B. Chaurabory. For the Respondents. The applient Advocati Las der bled this The Hon'ble Mr Justice D.N.Chowdhury, Viceevadempt against the Chairman. Heard Mr B.Chakraborty, learned orden 270. 31-10.2000 counsel for the petitioner. for Mon- Compliance of the Issue notice to show cause as Tobasal order, to why a contempt proceeding shall not be drawn up against the alleged Laid before contemners. Horsber coured for further List on 1.1.2001 for whow Orders. cause and further order. Vice-Chairman Seejan officer 31.10.2000 order passed on has now merged with the Judgment and The Contempt \ Order in O.A.No.367/2000. Yotice prepared and Sent to DIS Petition accordingly stands disposed o.. fore corning the Kespondont No 1.654 4 Regol/AID & by Homd Wide DINO

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Show Cause reply

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of the Respectful No. 4.

-of the Respondent No. 4.

List on 4.4.2001 for order alongwith

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Member

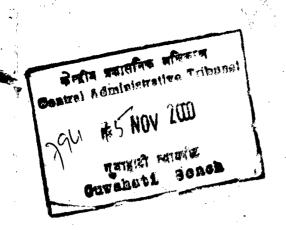
O.A.367/2000.

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IN THE HON'BLE COURT OF CENTRAL ADMINISTRATIVE TRIBUNAL. GUWAHATI BENCH.-GUWAHATI

CIVIL CONTEMPT PETITION NO. 40 /2000

In O.A No. 367/2000

1.Shri Dhaneshwar Prasad, s/o Sri P. Prasad presently residing at Rest Camp, Pandu, Guwahati-781012..

.... Applicant/Petitioner.

Versus

- Shri D.K. Saini
 The Assistant Commissioner,
 KVS, Guwahati Regional Office,
 Maligaon, Guwahati-11.
- 2. Shri H.M. Caire,
 The Commissioner , KVS
 18, Institutional Area,
 Saheed Jeet Singh Marg, New
 Delhi-16.
- /3. Shri P.K. Agarwal,

.....Contd.

Dhaneshwar prasad

The Deputy Commissioner (Finance), KVS, 18
Institutional Area, Saheed
Jeet Singh Marg, New Delhi16.

4. Shri D. Venkateswarlu,
Principal (½/c), Kendriya
Vidyalaya, Maligaon,
Guwahati-11.

.....Respondents

In the matter of :-

An application under Article 17 of the Administrative Tribunal Act, 1985 for Contempt of Court.

-And-

In the matter of :-

willful violation and noncompliance of order dated
31.10.2000 of this Hon'ble
Central Administrative Tribunal,
Guwahati Bench passed in O.A No.
367/2000.

The humble petition of the petitioner above named-

MOST RESPECTFULLY SHEWETH:

.....Contd.

Thoushwar prosad

- That the petitioner is a resident of Pandu Rest Camp, Guwahati and is presently working as Post Graduate Teacher at Kendriya Vidyalaya, Maligaon.
- 2. That the petitioner approached this Hon'ble Tribunal by filing a petition which was registered as O.A No. 367/2000 against the order of transfer dated 28.9.2000 by which the petitioner was transferred from KV, Maligaon to KV No.1 at Imphal.
- 3. That the Hon'ble Tribunal upon hearing the parties vide an order dated 31.10.2000 while issuing notice upon the Respondents, in-interim suspended the operation of the order of transfer dated 28.9.2000. The said order was duly communicated by the petitioner vide his application dated 3.11.2000 which was duly received by the Respondent No.1.

A copy of the said order dated 31.10.2000 along with the application dated 31.10.2000 is annexed herewith as Annexure-A & A-1.

4. That the petitioner did also approached the Respondent No.4 to join in his post, but the Respondent No.4 told the petitioner that unless instruction for joining comes from Respondent No.1, he is not in a position to allow the petitioner to join in his post as Respondent No.1 has specifically instructed to allow to join only after he give his consent from his end.

.....Contd.

Thankshwer prased

5. That the petitioner begs to state that the petitioner's wife in the mean time has developed some problems as she is in her advance stage of pregnancy and the doctor has asked her to take rest and special precaution.

A copy of the medical certificate is annexed herewith as Annexure B.

- 6. That it is stated that the respondents have not till today complied with the order dated 31.10.2000 passed in O.A No. 367/2000 and for same the Respondents, more specifically Respondent No. 1,2 and 3 are liable to be prosecuted as per provisions of law. The said order dated 31.10.2000 has not been set aside till date and the O.A. No.367/2000 is still pending for disposal before this Hon'ble Tribunal.
- 7. That the denial to join in his post as per order dated 31.10.2000 of this Hon'ble Tribunal in O.A No. 367/2000 is clear violation of the Hon'ble Tribunal's orders and direction. The respondents have willfully violated and flouted the order of the Hon'ble Tribunal and denied the petitioner to join in his post as Post Graduate Teacher at KV Maligaon. By willfully not complying the Respondents have shown scout regard to this Hon'ble Tribunal's order and by such willful flouting of the order, the Respondents have caused irreparable loss to the students as well as to the petitioner.

....Contu.

Dhaneshwar frosad

- 8. That the Respondents are guilty of offense of contempt of court under the Contempt of Court Act read with the relevant rules and procedures under the Central Administrative Tribunal Act, 1985 for willful and negligent act and for violating the Tribunal's order dated 31.10.2000 and for same, the Respondents are liable to exemplary punishment and to be prosecuted against for this.
- 9. That this petition is made bonafide and in the interest of justice.

In the premises aforesaid it is therefore humbly prayed that your Lordships will be pleased to admit this application, call for records of the case, peruse the same and summon the physical presence Respondents before Tribunal to explain personally why they should not be proceeded against for offence of contempt of court under the Contempt of Court Act read with relevant provisions Administrative the Tribunal 1985 and why an exemplary punishment should not be passed on them for willful violation of the orders dated 31.10.2000 passed in O.A No. 367/2000 by this Hon'ble

Tribunal, and after hearing the parties, punish the respondents accordingly and/or pass such and/or other order/orders/directions as your Lordships deem fit and proper.

And for this act of your kindness the humble petitioner shall ever pray.

.....Contd.

Thomashwar Prasad

6-A

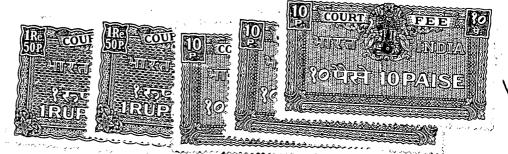
DRAFT CHARGE

That the petitioner states that the Respondents named here in this petition are liable to be prosecuted under the relevant provision of the Contempt of Courts Act read with the provisions of Administrative Tribunal Act, 1985 for non compliance of the order dated 31.10.2000 passed by this Hon'ble Tribunal in O.A. 367/2000.

.....Contd.

Than who were forus and

-7-



AFFIDAVIT

I, Sri Dhaneshwar Prasad, s/o Shri P.Prasad, aged about 39 years, resident of Rest Camp, Pandu, Guwahati-12 do hereby solemnly and state as follows:

- 1. That I am the petitioner in the instant case as thus competent to swear this affidavit.
- 2. That the statements made in this petition from paragraphs 1,2 and 4 to 7 are true to my knowledge and belief and those in paragraphs 3 are being matters of information derived from records which I believe to be true and the rest are my humble submissions before this Hon'ble Tribunal.

And I sign this verification on this // day of November, 2000 at Guwahati.

Identified by

B. Chakravarly-

Advocate.

Dhan shwar frasad Deponent



Solemnly affirmed and declared by the above named deponent identified by B. Chakravarty,

Advocate on the date as mentioned above.

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CENTRAL ADMINISTRATIVE TRIBUNAL GUWAHATI BENCH: GUWAHATI. 5

ORIGINAL APPLICATION NO. 367/2000 ei Slaveckon Rasad . APPLICANTS

Union of India &ors . . .

FOR THE APPLICANT(S) Mr R. P. SLAN Ma ADVOC, TE Ph. B. Elamasny.

FOR THE RESPONDENT (S)

Dr. B.P. Jodi

Notes of the Registry ! DATE } _ _ _ _ COURT'S OBDER _ _

31.10.2000 Present: Hon ble Mr. Justice D.N. Chowdhury, Vice-Chairman.

Heard Mr. R.P. Sharma, learned counsel for the applicant and also Dr.B.F. Todi, learned counsel for K.V.S.

Application is admitted. Call for the records.

Dr. Todi accepts notice on behalf of Respondents Nc.1 to 4. Issue notice to the other respondent.

Heard learned counsel for the parties on the interim prayer.

Issue notice to the respondents to show cause as to why the impugned order dated 28.9.2000 transferring the applicant from Kendriya Vidyalaya, Maligaon, Guwahati to Kendriya Vidyalaya, Imphal shall not be suspended. Returnable by three weeks.

In the meantime, the operation of the impugned order dated 28.9.2000 vide No.F.42-10/99-KVS(ESTT.III) (Annexure-'F') shall remain suspended till the returna-

List on 22.11.00 for show cause and further orders.

Sd/ VICECH AIRMAN

lextified to be true Copy प्रमापित प्रविविधि

बापमाग् खांबकारी (न्वाविक शास) Control Administrative Tribuna न्द्रीव प्रशासनिक अधिकरण

K 31/10/206

Allerent

ANNEXURE-A-1 SERIES

To,

The Principal,

K.V. Maligaon

Sub: Resumption of service as PGT (Economics).

Sir.

I beg to state that the Hon'ble Court vide order No. 367/2000 dt. 31.10.2000 pleased enough to suspend the operation of the impugned order dated 28.9.2000 vide No. F-42-10/49 kVS(ESTT-III). A photo copy of the Court order is attached herewith for your kind information and necessary action.

Under such circumstances I am entitled to resume my service as PGT(Eco) with immediate effect.

Received one court

yours faithfully,

(photocopy)

sd/- Dhaneshwar Prasad,

sd/-illegible

PGT (Eco)

31.10.2000

dated 31.10.2000

Attribed s- A polivoral-

ANNEXURE-A-1 SERIES

To,

The Asstt. Commissioner, KVS,

Guwahati Region.

Sub: Resumption of service as PGT (ECO)

Sir,

Most humbly and respectfully, I beg to state that the Hon'ble Court vide order No. 367/2000 dt. 31.10.2000 pleased to suspend the operation of the impugned order of transfer dt. 28. 9.2000 vide No. F-42-10/99 KVS (ESTT.III) (Annexure-F). a photo copy of the Court's order is attached herewith for your kind information and necessary action.

Under such circumstances I am entitled to resume my duty with immediate effect. When I reported the Principal of KV Maligaon for joining the duty, I was told by the Principal after court order he is waiting to get the consent of KV authority.

Therefore, I would like to request you to allow me to join the duty. It has been heard that you are going to take action against me. If the case is in the court, any type of action would be totally illegal and malafide and against the court's order. It is my humble request to consider my case sympathetically and allow me to join the duty.

Yours faithfully

Sd/- Dhaneshwar Prasad.

3.11.2000.

Alls Derwork

.....conta.

To, the Assistant. Commissioner, KV Guwahati Region.

Sir,

with respect I have to say that I have written an application dt. 3.11.2000 to you for my joining after court order. But I could not receive any response fromyou. It has been heard that some teachers have joined after court's order in your region. Unfortunately in my case distinction is going to be made. It is against the Court order and natural justice.

Therefore, I would like to request you to allow me to resume my duty. For this I would be very grateful to you. Thanking you.

Yours faithfully, Sd/-Dhaneshwar Prasad, PGT9Eco), KV Maligaon.

Dated 13.11.2000.

petrolid - Almorati

ANNEXURE-B

TO WHOM IT MAY CONCERN

This is to certify that Sri Rupam Prasad, w/o Mr. Dhaneswar Prasad, P.G.T (Economics) K.V. Maligaon is under my treatment since April'00. She is 33 and pregnant with putum labour. She is on medicines and needs rest for continuing the pregnancy to them.

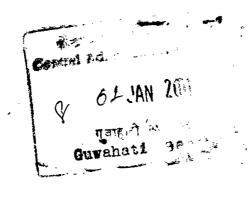
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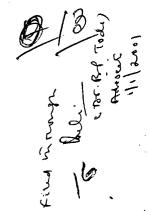
(M.B.B.S, M.D)

Obstetrician & Gynaecologist

Regd. No. 10771

Advistation of Almah





IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : GUWAHATI BENCH :
AT GUWAHATI

CONTEMPT PETITION NO. 40/2000 IN ORIGINAL APPLICATION NO.367/2000

Shri Dhaneshwar Prasad

.... Applicant

-Versus-

Kendriya Vidyalay Sangathan and ors

....Respondents.

IN THE MATTER OF :

An show cause reply filed on behalf of Respondent No. 1.

- I, Shri D.K. Saini, son of Shri C.L. Saini, aged about 52 years, presently residing in Guwahati, in the State of Assam do hereby solemnly affirm and state as follows:
- 1. That I am presently working as the Assistant Commissioner, Kendriya Vidyalaya Sangathan (hereinafter referred to in short as KVS) Guwahati Region in the State of Assam. I have been impleaded as Respondent No.1 in the aforesaid Contempt Petition. A copy of the Contempt Petition was served upon me. I have gone through the same and under-

1914

stood the contents thereof.

- 2. That the deponent does not admit anything other than those specifically admitted herein and the statements based on records to the extent such documents on records support them. All other statements made in the Petition are therefore may be treated as denied by the deponent.
- 3. That with regard to the statements made in paragraphs 1 to 3 of the contempt petition the deponent has no comment as these are matter of records.
- 4. That with regard to statements made in paragraph 4 of the contempt petition the deponent begs to state that the matter was forwarded to the KVS, Headquarter (in short H.Q.) that is to the Joint Commissioner, KVS, New Delhi vide the office letter dated 1.11.2000 for clarification in view of the said Court order.
- 5. That with regard to statements made in paragraph 5 of the contempt petition, the deponent begs to state that personal problems cannot over-ride the service conditions and transfer guidelines of the organisation.
- That with regard to statements made in paragraph 6 and 7 of the Contempt petition the deponent begs to state that the averments made by the petitioner are not correct.

 The matter was forwarded to the KVS, H.Q. and the same has



been discussed with Legal Adviser (in short L.A.), KVS, (Hqrs.)

As per discussion held with the LA, KVS (H.Q.) it was pointed out that only the order of transfer has been suspended till the next date of hearing. The order of the Hon'ble Central Administrative Tribunal has been complied with as the KVS has not taken any disciplinary action or any other action to compel the application to post at a place where he has been transferred. However, there is no such order to the KVS to take back the applicant to duty. There is no injunction restraining the relieving order which has worked itself out relieving the applicant with effect from the date it was passed.

- 7. That with regard to statements made in paragraph 8 and 9 of the Contempt Petition, the deponent begs to state that the allegations made by the petitioner is wholly incorrect and is based on presumption.
- 8. That the deponent begs to state that there is no willful disregard in complying the order of the Hon'ble Central Administrative Tribunal as alleged. Therefore, it is prayed that the contempt proceeding initiated against the deponent may kindly be dropped.
- 9. That the deponent begs to state that there is no negligence or laches on the part of the deponent as he is



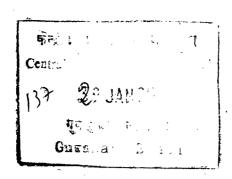
always prompt in complying with the order passed and direction given by the Hon'ble Central Administrative Tribunal.

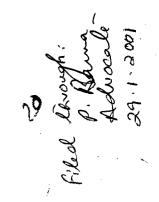
- 10. That the affidavit is filed bona fide and for the ends of justice.
- 11. That the statements made in this affidavit are true to the best of my knowledge and belief supported by the relevant record which I believe to be true.

And I sign this affidavit-in-opposition on this $\mbox{\em M}$ day of January, 2001 at Guwahati.

Bayajoo Bawa)
(Pryanta Bawa)

DEPONENT





IN THE CHARAL ADMINISTRATIVE THIBUNAL :: GUWAHATI BENCH:
AT GUWAHATI

CONTEMPT PETITION No. 40/2000 IN ONIGINAL APPLICATION No. 367/2000

Shri Dhaneshwar Prasad ... Applicant
-Versus-

Kendriya Vidyalaya Sangathan and ors.
... nespondents.

IN THE MAIT & OF :-

show cause reply filed on behalf of the mespondent No. 4.

- I, Shri D.Venkateswarlu son of D. Karshna murthy aged about 4) years presently residing in Maligaion, Guwahati, in the State of Assam do hereby solumnly affirm and state as follows:-
- I. That I am presently working as the Principal, Kendriya Vidyalaya, Maligaon in the State of Assam. I have been impleaded as Respondent No. 4 in the aforesaid Contempt Petition. A copy of the Contempt Petition was served upon me. I have gone through the same and understood the contents thereof.
- 2. That the deponent does not admit anything other than those specifically admitted herein and the statements based on records to the extent such documents on records

support them. All other statements made in the Petition are therefore may be treated as denied by the deponent.

- 3. That with regard to the statements made in paragraphs 1 to 3 of the contempt petition the deponent has no comment as these are matter of records.
- 4. That with regard to statements made in pagaraph 4 of the contempt petition the deponent begs to state that the matter was forwarded to the KVS, New Delhi vide the Office letter dated 1.11.2000 for clarification in view of the said Court Order.
- 5. That with regard to statements made in paragraph 5 of the contempt petition, the deponent begs to state that personal problems cannot over-ride the service conditions and transfer guidelines of the organisation.
- 6. That with regard to statements made in paragraph 6 and 7 of the contempt petition the deponent begs to state that the averments made by the petitioner are not correct. The matter was forwarded to the KVS h.Q. and the same has been discussed with Legal Adviser (in short L.A.), KVS.(Hars.)

As per discussion held with the LA, LVS (II.Q.) it was pointed out that only the order of transfer has been suspended till the next date of hearing. The order of the

Hon'ble Central Administrative Tribunal has been complied with as the KVS has not taken any discriplinary action or any other action to compel the application to post at a place where he has been transferred. However, there is no such order to the KVS to take back the applicant to duty. There is no injunction restraining the relieving order which has worked itself out relieving the applicant with effect from the date it was passed.

- 7. That with regard to statements made in paragraph 8 and 9 of the Contempt Petition, the deponent begs to state that the allegations made by the petitioner is wholly incorrect and is based on presumption.
- That the deponent begs to state that there is no willful disregard in complying the order of the hon ble Central Administrative Tribunal as alleged. Therefore, it is prayed that the contempt proceeding initiated against the deponent may kindly be dropped.
- 9. That the deponent begs to state that there is no negligence or lackes on the part of the deponent as he is always prompt in complying with the order passed and direction given by the Hon'ble Central Administrative Tribunal.
- 10. That the affidavit is filed borafide and for the ends of justice.

Il. That the statements made in this affidavit are true to the best of my knowledge and belief supported by the relevant record which I believe to betrue.

And I sign this affidavit-in-opposition on this 29m day of January, 2001 at Guwahati.

D. Venkatesworly
D.E.P.ONENT